

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1690

ANSWERED ON:07.03.2011

IMPORTS FROM CHINA

Ajnala Dr. Rattan Singh;Ganeshamurthi Shri A.;Viswanathan Shri P.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Chinese goods such as toys, milk, chocolates are being imported in the country which are sub-standard cheap products and adversely impacting our economy;

(b) if so, the details thereof and the reasons therefor;

(c) the details of items brought into the country through illegal trade; and

(d) the steps being taken to check such illegal trade and the outcome thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b): Some import of sub-standard cheap products including toys, milk, chocolates have been witnessed in the past by the Customs' Authorities and action initiated under the provisions of the Customs Act, 1962. The details of such imports for last three years are as follows:

Year	Description of Goods	Value (in Lakhs)
------	----------------------	------------------

2008-09	Toys and Chocolates	240.54
---------	---------------------	--------

2009-10	Toys	472.665
---------	------	---------

2010-11	Toys	120.965
---------	------	---------

(c): As per the information from the Customs' field formation in Shillong, the details of illegal trade for the last three years are as follows:

Year	Description of Goods	Value (in Lakhs)
------	----------------------	------------------

2008-09	Toys/Mobile Phones/ Chocolates/CD/DVD	15
---------	---------------------------------------	----

2009-10	Toys/Mobile Phones/ Chocolates/CD/DVD	12
---------	---------------------------------------	----

(d): Goods imported into India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are notified in ITC (HS) classification of export and import items. The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. In the specific cases where Customs detect import of substandard and hazardous goods, they are empowered to seize the goods and initiate penal action under the provisions of Customs Act, 1962 read with other Allied Acts.